## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P (I.B) No.447/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19th December 2017, 10.30 A.M.

Name of the Company Under Section		Ketan Mehta -Vs- ABNM Restaurant Pvt.Ltd.  7 IBC		
		IARHA, Pro. CS &	Petitioner ?	Kiron Shalong 19/12/2017
<b>1</b> 4 ·	v.v.v. so-	ly, Advonte)	Conposale Debh.	19/12/201

## ORDER

Ld. Counsel for the financial creditor and the corporate debtor are present.

Ld. Counsel for the corporate debtor has submitted that in this case the Hon'ble Supreme Court of India has set aside the order of the NCLT in S.L.P. But on account of closure of the Hon'ble Supreme Court, copy of the order could not be obtained. Ld. Counsel of the corporate debtor to file affidavit regarding the statements made in the Court. Directed to produce the copy of the Order.

List it on 20/12/2017.

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(Jinan K.R.) Member (J) (V.P.Singh) Member (J)